

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2382
ANSWERED ON:27.08.2012
INCLUSION OF CASTES IN SC CATEGORY
Ajay Kumar SHRI ;Yadav Shri Om Prakash

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has included the communities Mal, Maa and Dhand Chatriya in the SC/ST category;
- (b) if so, the details thereof along with the steps taken by the Government for the upliftment of these communities;and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c): Specification of a caste/ tribe etc. as Scheduled Caste(SC)/Scheduled Tribe (ST) is done in relation to a State/Union Territory, as per provisions of Article 341(1)/342(2) of the Constitution. As per the Modalities approved by the Government in June, 1999(as modified in June, 2002), the proposal for any modification in the list of SCs/STs, is required to be made by the concerned State Government/Union Territory Administration.

Of the three communities mentioned in part(a) of the Question, only 'Mal', caste has been specified as a SC, in relation to West Bengal, at Sr. No. 43 in Part XIX, of the Constitution(Scheduled Castes) Orders, 1950, as amended from time to time. None of these communities is in the list of STs.

Several schemes for social, educational and economic empowerment of SCs are being implemented by the Ministry of Social Justice & Empowerment. However, these are not community specific.